

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 205
CP No. (IB)- 124/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

M/s Diamond Trading Co. ... Operational Creditor

Versus

M/s Instamedico and IT Services Pvt. Ltd. (OPC) ... Corporate Debtor

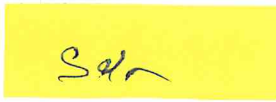
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

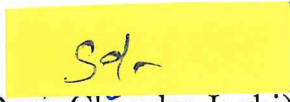
Present Through Video Conferencing: -

For the Operational Creditor : Aman Lodha, Adv.
For the RoC : Pooja Singh, JTA

ORDER

Heard Mr. Aman Lodha, Adv. appearing on behalf of the Petitioner. Ms. Pooja Singh, JTA appearing on behalf of the RoC, Jaipur. Bailable warrants issued against the Suspended Director returned with the report that the person is not residing at the given address. A company may also have a nominee director. The bailable warrants may also be issued against the nominee director. Learned counsel for the petitioner is directed to furnish the details of the said nominee director within 7 days. List the matter on 09.07.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 03, 2024